



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Aug/202223/5

DATED: 15/09/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Aug/202223/5 dated 15/09/2022 of Norms Committee - VI for the year 2022-23 was held on 15/09/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00307206AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that RA, Hyderabad was issued letter dated 31.05.2022 followed by reminders on 15.06.2022 and 10.08.2022 to inform how the application of the firm for fixation of norms under Para 4.07 of HBP is submitted online without RA file No. and AA No. The reply of RA is awaited. The Committee decided to request to RA, Hyderabad to expedite its reply on this issue immediately. The case stands deferred to 10.11.2022.	

Case No.	2 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00002208AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has already been approved for two packaging items which are mentioned in the AA. The firm has submitted review application stating that it has other additional inputs for export product which need to be considered for fixation of norms. The Committee also noted that only two items are available in the application for fixation of norms which have already been considered and norms fixed. The Committee decided that the firm may be requested to approach RA for amendment of the license for addition of the other inputs in the AA and then submit application to Norms Committee for fixation of norms. The case stands deferred to 10.11.2022.	

Case No.	3 / NC/6/MEET/Aug/202223/5				
Case Status	Case Approved				
Party Name	YASHASWI FISH MEAL AND OIL COMPANY				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022				
HQ File Number	HQRNORM APPLY 00002119AM23				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is for prior fixation of norms under Para 4.06 of HBP, 2015-20. Keeping the urgency for fixation of norms and request of the firm in view, the case was examined on file and norms fixed on the basis of the norms fixed earlier on the similar case of the firm . The Committee also noted that the norms fixed has already been informed to RA and the firm for execution of import/export. The Committee considered the case and conveyed its ex-post-facto approval for the following inputs. i) The export item is unfit for human consumption. ii) Both the export/import items are in powder form iii) No vitamins are added in the production process/ Export Item <table border="1"> <tr> <td>Finished Fish Meal (Dried, Pulverised Sieved & Packed in powder for) (Unfit for human consumption)</td><td>4808.000 MT</td></tr> </table> Import <table border="1"> <tr> <td>Fish Meal (Unfinished) (Unfit for human consumption)</td><td>5000.000 MT</td></tr> </table> 2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. 3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 4. All Policy condntions including VA, Appendix 4J conditions etc. also to be met, wherever applicable RA may take subsequent consequential action accordingly.		Finished Fish Meal (Dried, Pulverised Sieved & Packed in powder for) (Unfit for human consumption)	4808.000 MT	Fish Meal (Unfinished) (Unfit for human consumption)	5000.000 MT
Finished Fish Meal (Dried, Pulverised Sieved & Packed in powder for) (Unfit for human consumption)	4808.000 MT				
Fish Meal (Unfinished) (Unfit for human consumption)	5000.000 MT				

Case No.	4 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022

HQ File Number	HQRNORM APPLY 00256622AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that RA, Pune was issued letter dated 28.04.2022 followed by reminder on 16.08.2022 to inform how the application of the firm for fixation of norms under Para 4.07 of HBP is submitted online without RA file No. and AA No. The reply of RA is awaited. The Committee decided to request to RA, Pune to expedite its reply on this issue immediately. The case stands deferred to 10.11.2022.	

Case No.	5 / NC/6/MEET/Aug/202223/5
Case Status	Case Withdrawn
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00116825AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email 29.08.2022 has informed their import order has been cancelled by their customer under advance license. Accordingly, the firm has requested for closure of the AA. The Committee decided to request the firm to approach the concerned RA for closure of the AA and also decided to withdraw the case from the agenda.	

Case No.	6 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00256648AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that RA, Pune was issued letter dated 26.04.2022 followed by reminder on 16.08.2022 to inform how the application of the firm for fixation of norms under Para 4.07 of HBP is submitted online without RA file No. and AA No. The reply of RA is awaited. The Committee decided to request to RA, Pune to expedite its reply on this issue immediately. The case stands deferred to 10.11.2022.	

Case No.	7 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001308AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is for fixation of norms under Para 4.07 of HBP. However, the application is without AA No. and date and also without RA File No. The Committee decided to request RA, Cochin to check from the firm how such application for fixation of norms under Para 4.07 is submitted to Norms Committee without issuance of AA No. & date by RA and also without RA File No. The case stands deferred to 10.11.2022.	

Case No.	8 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001313AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

(a) The value realized from the by-products (poppy seeds cake still contains more than 20% residual fat content even if the exported poppy seed oil is extracted by cold processing) ;

(b) The end uses of all products including poppy seed oil, poppy seed cake, etc must be given.

The case stands deferred to 10.11.2022.

Case No.	9 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00307088AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that RA, Hyderabad was issued letter dated 31.05.2022 followed by reminders on 15.06.2022 and 10.08.2022 to inform how the application of the firm for fixation of norms under Para 4.07 of HBP is submitted online without RA file No. and AA No. The reply of RA is awaited. The Committee decided to request to RA, Hyderabad to expedite its reply on this issue immediately.	
The case stands deferred to 10.11.2022.	

Case No.	10 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015

Norms Committee Decision:

NC considered the case as per agenda and based on the request of MoFPI decided to forward copy of the earlier decision of the Committee on this case as well as ANF-4 for examination and furnishing comments.

The case stands deferred to 10.11.2022.

Case No.	11 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	DULCE CELIA DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00001600AM23
RA File Number	022404000206 AM16
Licence No and Date	0210206564/22/03/2016

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	12 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00001403AM23
RA File Number	092404000186 AM19
Licence No and Date	0910066467/17/07/2018

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL);

1. Manufacturing process indicating stage wise wastage of Raw materials.

2. Sizes of Import and export items, with justification for wastage.

The case stands deferred to 10.11.2022.

Case No.	13 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00002135AM23
RA File Number	062404000058 AM19
Licence No and Date	0610039087/09/01/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); 1. Manufacturing process indicating Stage wise wastage of raw materials, giving application of export items. 2. Complete calculation for requirement of all the raw materials (both imported and indigenous items) for the manufacture of each export item, indicating wastage of each item separately. 3. Justification for higher wastage of import items with commercial value of by- products, obtained in the process The case stands deferred to 10.11.2022.	

Case No.	14 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	BOMBAY MASALA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00002275AM23
RA File Number	039404000365 AM20
Licence No and Date	0310831007/14/08/2019
Norms Committee Decision:	

NC considered the case as per agenda and noted the direction issued by PRC to NC-VI to reconsider for fixation of norms. The Committee decided to seek following information from RA, Mumbai for further examination of the case;

- i) When was the name of the supporting manufacture added in license and date of addition;
- ii) Copy of Bill of Entry and Shipping Bill.

The case stands deferred to 10.11.2022.

Case No.	15 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	018505000167AM20
RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was requested vide letter dated 17.11.2021 followed by reminders dated 02.12.2021 and 17.12.2021 to submit the correct application with correct AA No. date, RA file No. etc. to correlate import items with the export product. The reply of the firm is still awaited. The Committee decided to request RA, Ahmedabad to furnish a copy of the AA which has been issued to the firm. The case stands deferred to 10.11.2022.	

Case No.	16 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	BOMBAY MASALA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00002276AM23
RA File Number	039404001063 AM20
Licence No and Date	0310835801/21/04/2020
Norms Committee Decision:	

NC considered the case as per agenda and noted the direction issued by PRC to NC-VI to reconsider for fixation of norms. The Committee decided to seek following information from RA, Mumbai for further examination of the case;

- i) When was the name of the supporting manufacture added in license and date of addition;
- ii) Copy of Bill of Entry and Shipping Bill.

The case stands deferred to 10.11.2022.

Case No.	17 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00001670AM23
RA File Number	082404000418 AM20
Licence No and Date	0810147683/27/04/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.NC/6/MEET/Jan/202122/8 dated 24.02.2022 allowing the following inputs;

Export Item

Pasta, whether or not cooked or stuffed or otherwise prepared (such as spaghetti, macroni, noodles, lasagne, gnocchi,, ravioli, cannelloni, couscous (whether or not prepared (Dhokla, khaman, handovo and muthia)	1650000.000 Kg
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Import Items

S.No.	Name of the Items	Quantity applied	Quantity Recommended
1	Citric Acid	1095.950 Kg	1095.950 Kg
2	Active Dry Yeast	2144.870 Kg	2144.870 Kg
3	Moisture Lock Powder	1186.110 Kg	1186.110 Kg
4	Dried Plain Whole (Seasoning Powder)	1793.370 Kg	1793.370 Kg
5	Art Liq Green Colour	33.010 Kg	33.010 Kg
6	Rumford Baking Powder	3550.870 Kg	3550.870 Kg

7	Arm & Hammer Baking Soda	807.080 Kg	807.080 Kg
8	Tray CPET		As per packaging policy

RA may take suitable consequential action accordingly.

Case No.	18 / NC/6/MEET/Aug/202223/5
Case Status	Case Rejected
Party Name	SWG CONSUMER CARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	018505000261AM21
RA File Number	092404000221 AM21
Licence No and Date	0910069008/31/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	19 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00039895AM21
RA File Number	06AA04002281 AM21
Licence No and Date	0611000019/16/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply on the issues given below. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	

- a) The details of how the bill of material (both, imported and exported) change over processing may be provided;
Only the details of the imported items is available.
- (b) Clarification on whether the input material /products- Organic Rice Protein Powder (imported), (ii) Organic Pea Protein Powder (imported) are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.
- (c) The Process flow charts for the manufacturing of export products viz. Cleanse Shake Vanilla flavour, Cleanse Shake Plain flavour and Cleanse Shake Chocolate Flavour may be provided with justification for the wastage claimed, if any;
- (d) The copy of the FSSAI licence for the import and manufacture of the aforesaid food related items may be provided

The case stands deferred to 10.11.2022.

Case No.	20 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00045654AM21
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	21 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00046763AM21
RA File Number	07AA04006081 AM21
Licence No and Date	0711000158/24/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	22 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	23 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00081552AM21
RA File Number	10AA04003525 AM21
Licence No and Date	1011000084/11/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that RA, Cochin vide email dated 16.08.2022 has informed that EODC has been issued on this case. The Committee observed that when the case is under consideration of Norms Committee, how the EODC could be issued by RA to the firm. The Committee decided to seek detailed report from RA, Cochin. The case stands deferred to 10.11.2022.	

Case No.	24 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00112097AM21
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for their reply. The case stands deferred to 10.11.2022.	

Case No.	25 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00106091AM22
RA File Number	04AA04004741 AM22
Licence No and	0411000937/03/06/2021

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for their reply. The case stands deferred to 10.11.2022.	

Case No.	26 / NC/6/MEET/Aug/202223/5
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00121715AM22
RA File Number	05AA04032709 AM22
Licence No and Date	0511003276/22/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11. 2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00409334AM22
RA File Number	10AA04002663 AM22
Licence No and Date	1011000399/22/06/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that RA, Cochin vide email dated 20.06.2022 has furnished a statement showing that the name of the supporting manufacturer has been added in the AA well before the execution of import/export. Accordingly, the Committee decided to ratify the norms of the AA on "Net to Net basis".

Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	28 / NC/6/MEET/Aug/202223/5		
Case Status	Case Approved		
Party Name	SUKASO CERACOLORS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022		
HQ File Number	HQRNORM REVIW00002330AM23		
RA File Number	09AA04002224 AM22		
Licence No and Date	0911001142/05/07/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, i.e., Tech.(NL), allowing the following inputs;			
Export Item			
ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, AI2O3 0.75, SiO2 32.56, P2O5 0.05, Cao 0.016, Fe2O3 0.047 (Micronized Zircon Sand/Zirconium Silicate Opacifier)			3500.000 MT
Import Item			
Zircon Sand		3150.000 MT	
RA may take suitable consequential action accordingly.			

Case No.	29 / NC/6/MEET/Aug/202223/5	
Case Status	Case Approved	
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED	
Meeting Number	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022	

and Date	
HQ File Number	HQRNORM REVIW00001924AM23
RA File Number	09AA04004045 AM22
Licence No and Date	0911001138/05/07/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of the Technical Authority i.e., Tech.1, allowing the following inputs;

Export Item

S.No.	Description of Export Products	Nett Content of PU Foam in (Kgs)/PC	Quantity in No.
1	12 Classic Vibe Gel Mem Foam Matt Twin	13.263	3000.000
2	12 Classic Vibe Gel Mem Foam Matt Full	18.005	3000.000
3	12 Classic Vibe Gel Mem Foam Matt - Cal King	26.889	2000.000
4	12 Classic Vibe Gel Mem Foam Matt - Queen	21.341	4624.000
5	12 Classic Vibe Gel Mem Foam Matt Twin XL	13.656	500.000
6	12 Classic Vibe Gel Mem Foam Matt - King	26.753	500.000

Import Item

S.No.	Description of Import Items	Quantity Allowed
1	Knitted FR Fabric Tubular Containing (50% Glass Fibre and 50% Viscse with FR-220 GSM 42"-60" DIA	1.02 SQ Meter/SQMeter content in export.
2	28D MF VB Light Bue (PU Foam)	1.02 Kg/Kg content in export
3	24D PU VB Blue (PU Foam)	1.02 Kg/Kg content in export
4	24D Profile PU Vibe White (PU Foam)	1.02 Kg/Kg content in export

RA may take suitable consequential action accordingly.

Case No.	30 / NC/6/MEET/Aug/202223/5
Case Status	Case Rejected
Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00151036AM22
RA File Number	05AA04047702 AM22

Licence No and Date	0511003564/30/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	31 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00178708AM22
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminders on 24.03.2022 and 20.05.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	32 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00220413AM22
RA File Number	10AA04010351 AM22
Licence No and Date	1011000602/21/10/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that RA, Cochin vide email dated 16.08.2022 has informed that EODC has been issued on this case. The Committee observed that when the case is under consideration of Norms Committee, how the EODC could be issued by RA to the firm. The Committee decided to seek detailed report from RA, Cochin.

The case stands deferred to 10.11.2022.

Case No.	33 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00237935AM22
RA File Number	10AA04010852 AM22
Licence No and Date	1011000611/01/11/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that RA, Cochin vide email dated 16.08.2022 has informed that EODC has been issued on this case. The Committee observed that when the case is under consideration of Norms Committee, how the EODC could be issued by RA to the firm. The Committee decided to seek detailed report from RA, Cochin.

The case stands deferred to 10.11.2022.

Case No.	34 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00255474AM22
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by a reminders on 01.06.2022 and 12.08.2022 to furnish reply. Their reply is still

awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 10.11.2022.

Case No.	35 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00306892AM22
RA File Number	06AX04000034 AM22
Licence No and Date	0611001025/04/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by a reminders on 24.03.2022 and 17.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 10.11.2022.	

Case No.	36 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM REVIW00002354AM23
RA File Number	09AX04000094 AM22
Licence No and Date	0911002590/01/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); 1. To submit COA report of both Export and Import Items from foreign buyer /supplier. 2. Manufacturing process indicating indigenous items to add in the process.	

3. Production of Export item vis a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified Chartered Accountant.

The case stands deferred to 10.11.2022.

Case No.	37 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00374636AM22
RA File Number	06AX04000122 AM22
Licence No and Date	0611001172/03/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	38 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00398268AM22
RA File Number	06AX04000139 AM22
Licence No and Date	0611001228/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	39 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	GUJARAT PEANUT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00404889AM22
RA File Number	24AX04000111 AM22
Licence No and Date	2411001479/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00000035AM23
RA File Number	07AX04000559 AM22
Licence No and Date	0711003583/01/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	41 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00000082AM23
RA File Number	06AX04000001 AM23
Licence No and Date	0611001268/05/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	42 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00000131AM23
RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	43 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00000268AM23
RA File Number	13AX04000010 AM23
Licence No and Date	1311001156/18/04/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that RA, Jaipur vide letter dated 01.09.2022 has issued EODC to the firm on this case. The Committee observed that when the case is under consideration of Norms Committee, how the EODC could be issued by RA to the firm. The Committee decided to seek detailed report from RA, Jaipur.

The case stands deferred to 10.11.2022.

Case No.	44 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001083AM23
RA File Number	03AX04000743 AM23
Licence No and Date	0311015135/31/05/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/18/2020-ED dated 12.09.2022, allowing the following inputs;

Export Item

Corinader Powder	396.00 MT
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Import Item

Coriander Seed & Splits	397.98 MT
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Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever applicable, should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	45 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00001162AM23
RA File Number	08AX04000365 AM23
Licence No and Date	0811005103/02/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminder on 07.09.2022 to furnish information on “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 10.11.2022.	

Case No.	46 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001809AM23
RA File Number	03AX04001986 AM23
Licence No and Date	0311016037/01/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	47 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001831AM23

RA File Number	04AX04000265 AM23
Licence No and Date	0411003601/04/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	48 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	FLAMINGO MARKETING
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001850AM23
RA File Number	03AX04001956 AM23
Licence No and Date	0311016096/05/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Manufacturing activity involved starting from imported raw material to finished product". The case stands deferred to 10.11.2022.	

Case No.	49 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001908AM23
RA File Number	34AX04000312 AM23
Licence No and Date	3411002511/07/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;

Export item

S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1	Prefabricated Aluminum Silos(480M3. Total Net Content of Aluminium Plates, Sheets and Strip Grade 5083-H111 is 24.000 MT)(Gr Wt of each Prebricated Aluminium SILO is 12.000 MT)	2.000 Nos	Aluminium Plates, Sheets and Strip (Thickness Exceeding 0.2mm) Grade 5083-H111	25.200 MT
2	Prefabricated Aluminum Silos(750 M3. Total Net Content of Aluminium Plates, Sheets and Strip Grade 5083-H111 is 37.000 MT)(Gr Wt of each Prebricated Aluminium SILO is 18.500 MT)	2.000 Nos	Aluminium Plates, Sheets and Strip (Thickness Exceeding 0.2mm) Grade 5083-H111	38.850 MT
3.	Prefabricated Aluminium SILOS(2330 M3. Total Net content of Aluminium Plates, Sheets and Strip Grade 5083-H111 is 116.4000 MT) (GR. WT of each Prefabricated Aluminium SILO is 58.200 MT)	2.000 Nos	Aluminium Plates, Sheets and Strip (Thickness exceeding 0.2mm) Grade 5083-H111	122.220MT

RA may take suitable consequential action accordingly.

Case No.	50 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001916AM23
RA File Number	24AX04000084 AM23
Licence No and Date	2411001709/07/07/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.

Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever applicable, should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	51 / NC/6/MEET/Aug/202223/5						
Case Status	Case Approved						
Party Name	DR WILLMAR SCHWABE INDIA PRIVATE LIMITED						
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022						
HQ File Number	HQRNORM APPLY 00001966AM23						
RA File Number	05AX04001001 AM23						
Licence No and Date	0511013705/11/07/2022						
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export Item <table border="1"> <tr> <td>Unarzneiliche Globule (Non-medicated)-3</td><td>1.000 Kg</td></tr> </table> Import Item <table border="1"> <tr> <td>Beet Sugar</td><td>1.060 Kg/per Kg content in export product</td></tr> <tr> <td>Paper Bags (25 Kg)</td><td>As per Packaging Policy</td></tr> </table> RA may take subsequent consequential action accordingly.		Unarzneiliche Globule (Non-medicated)-3	1.000 Kg	Beet Sugar	1.060 Kg/per Kg content in export product	Paper Bags (25 Kg)	As per Packaging Policy
Unarzneiliche Globule (Non-medicated)-3	1.000 Kg						
Beet Sugar	1.060 Kg/per Kg content in export product						
Paper Bags (25 Kg)	As per Packaging Policy						

Case No.	52 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	SHARMA ENGG INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00001971AM23
RA File Number	05AX04001025 AM23
Licence No and Date	0511013712/11/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; i) Detailed manufacturing process indicating wastage at each stage of manufacture.	

ii) Justifications for 3% wastage.

iii) Nett content of each import item in each export product.

The case stands deferred to 10.11.2022.

Case No.	53 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002022AM23
RA File Number	05AX04001053 AM23
Licence No and Date	0511013649/13/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; i) Items of exports are Lamps which can not be exported in meters. Please give correct unit. ii) Justifications for 5% wastage. iii) Nett content of each import item in each export product. The case stands deferred to 10.11.2022.	

Case No.	54 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002038AM23
RA File Number	05AX04001084 AM23
Licence No and Date	0511013763/14/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the	

comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

S.No.	Export Item	Quantity in pieces	Import Item	Quantity allowed in Pieces
1	COROZO BUTTON 14L	531119.000	COROZO BUTTON BLANKS 14 L	536430.000
2	COROZO BUTTON 16L	292517.000	COROZO BUTTON BLANKS 16 L	295442.000
3	COROZO BUTTON 18L	168791.000	COROZO BUTTON BLANKS 18 L	170479.000
4	COROZO BUTTON 22L	1500685.000	COROZO BUTTON BLANKS 22 L	1515692.000
5	COROZO BUTTON 24L	3607708.000	COROZO BUTTON BLANKS 24 L	3643785.000
6	COROZO BUTTON 28L	1394576.000	COROZO BUTTON BLANKS 28 L	1408522.000
7	COROZO BUTTON 32L	332666.000	COROZO BUTTON BLANKS 32 L	335993.000
8	COROZO BUTTON 40L	170020.000	COROZO BUTTON BLANKS 40 L	171720.000

RA may take subsequent consequential action accordingly.

Case No.	55 / NC/6/MEET/Aug/202223/5	
Case Status	Case Approved	
Party Name	ORGANIC INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022	
HQ File Number	HQRNORM APPLY 00002078AM23	
RA File Number	06AX04000124 AM23	
Licence No and Date	0611001472/15/07/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;		
Export Item		
S.No.	Item	Quantity
1.	Tulsi Ashwagandha Herbal Tea(Containing Indian Fruit Flavours)	6064.000 Kg
2.	Tulsi Turmeric Rooibos Herbal Tea (Containing Organic Vanilla Flavours)	491.000 Kg

Import Item		
S.No.	Item	Quantity Allowed
1	Indian Fruit Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less
2	Organic Vanilla Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less
RA may take subsequent consequential action accordingly.		

Case No.	56 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	ALLKOSHYS ALLSPICES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002080AM23
RA File Number	10AX04000114 AM23
Licence No and Date	1011001268/15/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 10.11.2022.	

Case No.	57 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002136AM23
RA File Number	30AX04000172 AM23
Licence No and Date	3011002398/19/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the basis of the norms fixed on the similar case of the firm, allowing the following inputs;

Export Item

Cocoa Butter	39060.000 Kg
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Import Item

Unicao Ghana Natural Cocoa Mass	46068.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.	58 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002148AM23
RA File Number	24AX04000110 AM23
Licence No and Date	2411001728/19/07/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Item

Fennel Ground/Fennel Seeds ETO Sterilised	361.000 MT
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Import Item

Fennel Seeds	361.000 MT
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Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever required, should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	59 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred

Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002210AM23
RA File Number	10AX04000128 AM23
Licence No and Date	1011001279/22/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 10.11.2022	

Case No.	60 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	61 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and	0711004774/27/07/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	62 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	63 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 10.11.2022.

Case No.	64 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002295AM23
RA File Number	07AX04000513 AM23
Licence No and Date	0711004785/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	65 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002298AM23
RA File Number	04AX04000387 AM23
Licence No and Date	0411003721/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.2, 1. List of plant & m/c installed for the production of export items certified by Chartered Engineer . 2. Copy of shipping bills for export item and bill of entry for import item. 3 Batch record for recent 5 consecutive batches certified by Production Incharge.	

The case stands deferred to 10.11.2022

Case No.	66 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Recipe-cum Mass Balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc) used in manufacture of export product (each one seperately). ii) The percentage of Moisture Content in the export item, may be supported by Certificate of Analysis(COA) or Buyer's specification. iii) Process Flow Chart along with stages of Wastage claimed and their justification during manufacturing of the exported item. The case stands deferred to 10.11.2022.	

Case No.	67 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002308AM23
RA File Number	04AX04000388 AM23
Licence No and Date	0411003723/27/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.2,

1. List of plant & m/c installed for the production of export items certified by Chartered Engineer .
2. Copy of shipping bills for export item and bill of entry for import item.
- 3 Batch record for recent 5 consecutive batches certified by Production Incharge.

The case stands deferred to 10.11.2022

Case No.	68 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	SUPER CRAFT INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002333AM23
RA File Number	06AX04000152 AM23
Licence No and Date	0611001497/28/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL);	
1. Specification with sizes of export items. 2. Difference in two type of export items	
The case stands deferred to 10.11.2022.	

Case No.	69 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

i) The ratio of each items being exported (punjabi palak corn curry , rogan josh simmer sauce, and nihari simmer sauce) for arrive at adhoc IO norms.

ii) The justification for imports of SMP may also be sought.

The case stands deferred to 10.11.2022.

Case No.	70 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002363AM23
RA File Number	24AX04000121 AM23
Licence No and Date	2411001754/29/07/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Item

Kalounji Ground/Split/ETO Sterilized	52.000 MT
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Import Item

Kalounji Seeds Whole	52.000 MT
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Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions, Wherever applicable, should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	71 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	DESIGNCO EXPORT PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002366AM23
RA File Number	05AX04001204 AM23
Licence No and Date	0511013940/29/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; "Justification for 5% wastage" The case stands deferred to 10.11.2022.	

Case No.	72 / NC/6/MEET/Aug/202223/5
Case Status	Case Approved
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022
HQ File Number	HQRNORM APPLY 00002426AM23
RA File Number	02AX04000255 AM23
Licence No and Date	0211002795/02/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	73 / NC/6/MEET/Aug/202223/5
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022

HQ File Number	HQRNORM APPLY 00002492AM23
RA File Number	05AX04001197 AM23
Licence No and Date	0511014123/05/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 10.11.2022.	

Case No.	74 / NC/6/MEET/Aug/202223/5				
Case Status	Case Approved				
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202223/ 5 and 15/09/2022				
HQ File Number	HQRNORM APPLY 00002514AM23				
RA File Number	03AX04002299 AM23				
Licence No and Date	0311017016/08/08/2022				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14/15/2022-ED dated 09.09.2022, allowing the following inputs; Export Item <table border="1"> <tr> <td>Nutmeg Powder</td><td>89.110 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Nutmeg Whole</td><td>89.550 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		Nutmeg Powder	89.110 MT	Nutmeg Whole	89.550 MT
Nutmeg Powder	89.110 MT				
Nutmeg Whole	89.550 MT				

MINUTES OF MANUAL AGENDA OF NC-VI MEETING No. NC/6/MEET/Aug/202223/5

DATED 15.09.2022

S.No.	Case No.M-18	Party Name: M/s Manorama Industries Limited	Meeting No/Date: NC/6/MEET/Augu/202223/5 Dated 15.09.2022	Status
M-18	HQ File: HQRNORMAPPLY00160546AM22	RA File No.	Lic.No./Ecom No.	
	Subject: Amendment of SION E-125 for export item "Shea Stearine".			

NC considered the case as per agenda and noted that the proposal is for modification of SION E-125 of food items relating to export of Shea Stearine against import of Shea Nuts. NC noted that;

M/s Manorama Industries Ltd. has submitted application for modification of SION E-125 citing that the present permission for use of import of Shea Nuts for production of Shea Stearine is inadequate and not viable for export. As per SION E-125, 5.20 Kg of Shea Nuts is permissible for import against export of 1.00 Kg of Shea Stearine. The firm's demand is 7.00 Kg of Shea Nuts for production of 1.00 Kg of Shea Stearine.

2. The application of the firm was examined by Technical Authority i.e., Ministry of Food Processing Industries and the comments furnished by them was discussed in detail by the Committee. The Committee further observed that in addition to M/s Manorama Industries Limited, another firm namely M/s 3F Industries Limited, is also undertaking the export of Shea Stearine by using Shea Nuts. The Committee also noted that M/s 3F Industries is a substantial player in this field and decided to seek production/consumption data for considering modification of SION E-125.

3. The Committee noted the response of M/s 3F Industries Ltd. that with technical development over many years, they have been able to manage within the Input-Output norms (SION) specified in E-125 and informed that no change is required in the existing SION. The Committee noted that a significant number of Advance Authorisations are taken by M/s 3F for export of Shea Stearine.

4. In view of the above, the Committee felt that it may be difficult to accommodate the request of a higher duty free entitlement for the imported input i.e. Shea Nuts as the existing Input Output Norms (SION) have been fixed keeping in view a better efficient production process. The request for a higher duty free import entitlement to the applicant exporter with a lower yield, as compared to other firms, was therefore rejected.